

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-813/ND/2020**

IN THE MATTER OF:

M/s. Jaycee Castalloys Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 09.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Rajat Mittal, Mr. Nitish Kant
Sharma, Adv.**

ORDER

The affidavit shown on the screen at the time of Virtual Hearing by the Learned Counsel for the Petitioner/Operational-creditor is noted. The Court Officer may take the same from filing section and merge with the record of the case maintained in the Tribunal. Serve notice on the Corporate-debtor for attending the Virtual Hearing as well as for filing reply within ten days. Matter is adjourned to 02.11.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member(J)**

(Meenu)